

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH  
AT CHENNAI**

**OA No 40 OF 2023**

**IN THE MATTER OF:**

**MULAGADA THRIVIKRAMA RAO**

..... Applicant

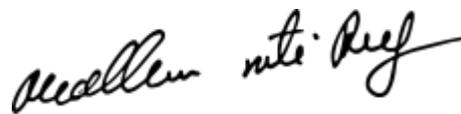
Vs

**STATE OF ANDHRA PRADESH AND OTHERS**

.... Respondents

**REPORT FILED BY THE APPCB 5<sup>th</sup> RESPONDENT**

**DATE – 02.04.2024**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI

ORIGINAL APPLICATION NO. 40 of 2023 (SZ)

IN THE MATTER OF

Sri Mulagada Thrivikrama Rao

....Applicant

Vs

The State of Andhra Pradesh & Ors

..... Respondent (s)

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Place: Kakinada  
Date: 08.11.2023

  
ENVIRONMENTAL ENGINEER  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
Regional Office, KAKINADA

1

**STATUS REPORT IN O.A.No.40 of 2023(SZ) FILED IN THE HON'BLE NGT, CHENNAI BY SRI MULAGADA THRIVIKRAM RAO, AGAINST ROAD METAL AND BUILDING STONE MINES OF SMT. KASI ANNAPURNA & SMT. N. JEEVENDRA AT SY. NO. 241, NAGAMPALLI VILLAGE, SEETHANAGARAM MANDAL, EAST GODAVARI DISTRICT.**

It is to submit that the Hon'ble National Green Tribunal (NGT), Southern Zone (SZ), Chennai vide order dt. 26.04.2023 in O.A. No. 40 of 2023 (SZ) filed by Sri Mulagada Thrivikram Rao, against Road Metal And Building Stone Mines of Smt. Kasi Annapurna & Smt. N. Jeevendra At Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District pronounced the order as follows:

- "1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 (Smt. N. Jeevendra & Smt. Kasi Annapurna) expired in the month of January 2023, they have been continuing the mining which is illegal.
2. Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8 is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal."

A copy of the Hon'ble NGT, Chennai order dt. 26.04.2023 in O.A. No. 40 of 2023 (SZ) is submitted as annexure -I.

In this regard, the following are submitted:

- i. **0.785 Ha., Road Metal of Smt. N. Jeevendra at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District:**

0.785 Ha., Road Metal quarry of Smt. N. Jeevendra at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District obtained Environmental Clearance from MoEF&CC on 26.01.2022 for mining of Road metal 20,160 m<sup>3</sup> / annum. The copy of the Environmental Clearance order is herewith submitted as annexure -II.

The mine lease owner obtained Consent to Establish (CTE) vide order dated 15.02.2022 and subsequently Consent to Operate (CTO) vide order dated 16.03.2022 from the APPCB, which is valid upto 31.01.2023. The copies of the CTE & CTO orders are herewith submitted as annexure-III.

The Board issued notice to the mining unit on 17.03.2023 directing to apply for CTO within 7 days. The copy of the notice is herewith submitted as annexure-IV. The Board officials inspected the mining unit on 16.05.2023 along with the AD Mines & Geology, Rajamahendravaram office officials and observed that the mining unit is not in operation at the time of operation and the mining unit not complied with the certain CTO conditions:

1. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.

3. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
4. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.

The Board received CTO application of the mining unit through online on 17.05.2023, but not submitted compliance report for the earlier conditions stipulated in CTO order, which is a required document to process the CTO application of the mining unit. APPCB issued a notice to the mining unit on 17.05.2023 and directed to submit the compliance report for the conditions stipulated in CTO order dated 16.03.2022 along with photographic evidence and an undertaking in Rs.100/- Non-judicial stamp paper stating that "the mining unit will not take up any operations in mine lease area till the mining unit obtain CTO of the Board" within 3 days for further processing of CTO application and also directed not to carry out any operations in the mine lease area till the mining unit obtained valid CTO of the Board. The copy of the notice is herewith submitted as annexure -V.

The mining unit is located at a distance of 700 mtrs., from the habitation i.e., Nagampalli Village. Therefore, the mining unit is complying with the minimum distance criteria to be followed for permitting stone, quarrying by SPCBs as per the Hon'ble NGT order dated 21.07.2020 in O.A. No.304 of 2019. i.e.,

	Mining Type	Minimum Distance	Locations	Compliance
A	When blasting is not involved	100m	Residential / public buildings, Inhabited sites, locations to be considered by States.	Nagampalli Village is located at a distance of 700 mtrs from mine lease area
B	When blasting is involved	200m **		

\*\*Note: The regulations for danger zone (500 m) prescribed by Directions General of Mines safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.

Again the mining unit applied for CTO application through online on 02.06.2023. The Board Officials inspected the unit on 26.06.2023 and the CTO application for the mine of M/s.Smt.N.Jeevendra at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District was rejected for non-compliance of the CFO conditions. (Annexure – VI).

ii. **1.2145 Ha., Road Metal of Smt. Kasi Annapurna at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District:**

1.2145 Ha., Road Metal of Smt. Kasi Annapurna at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District obtained Environmental Clearance from MoEF&CC on 26.01.2022 for mining of Road metal 23,940 m<sup>3</sup>/annum. The copy of the Environmental Clearance order is herewith submitted as annexure -VII.

The mine lease owner obtained Consent to Establish (CTE) vide order dated 15.02.2022 and subsequently Consent to Operate (CTO) vide order dated 16.03.2022 from the APPCB, which is valid upto 31.01.2023. The copies of the CTE & CTO orders are herewith submitted as annexure-VIII.

The Board issued notice to the mining unit on 17.03.2023 for operating without valid CTO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and informed to apply for CTO within 7 days along with explanation for operating

the mine without valid consent. The copy of the notice is herewith submitted as annexure-IX.

The Board officials inspected the mining unit on 16.05.2023 along with the officials of the AD Mines & Geology, Rajamahendravaram office and observed that the mining unit is not in operation at the time of operation and the mining unit not complied with the following certain CTO conditions:

1. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
4. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.

The Board received CTO application of the mining unit through online on 17.05.2023, but not submitted compliance report for the earlier conditions stipulated in CTO order, which is a required document to process the CTO application of the mining unit. APPCB issued a notice to the mining unit on 17.05.2023 and directed to submit the compliance report for the conditions stipulated in CTO order dated 16.03.2022 along with photographic evidence and an undertaking in Rs.100/- Non-judicial stamp paper stating that "the mining unit will not take up any operations in mine lease area till the mining unit obtain CTO of the Board" within 3 days for further processing of CTO application and also directed not to carry out any operations in the mine lease area till the mining unit obtained valid CTO of the Board. The copy of the notice is herewith submitted as annexure -X.

The mining unit is located at a distance of 700 mtrs., from the habitation i.e., Nagampalli Village. Therefore, the mining unit is complying with the minimum distance criteria to be followed for permitting stone, quarrying by SPCBs as per the Hon'ble NGT order dated 21.07.2020 in O.A. No.304 of 2019 i.e.,

	Mining Type	Minimum Distance	Locations	Compliance
A	When blasting is not involved	100m	Residential / public buildings, Inhabited sites, locations to be considered by States.	Nagampalli Village is located at a distance of 700 mtrs from mine lease area
B	When blasting is involved	200m **		

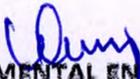
**\*\*Note:** The regulations for danger zone (500 m) prescribed by Directions General of Mines safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on environment.

Again the mining unit applied for CTO application through online on 02.06.2023. The Board Officials inspected the unit on 26.06.2023 and the CTO application for the mine of M/s.Smt.N.Jeevendra at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District was rejected for non-compliance of the CFO conditions. (Annexure – XI)

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

**Place:** Kakinada

**Date :** 08.11.2023

  
**ENVIRONMENTAL ENGINEER**

**ENVIRONMENTAL ENGINEER**  
**A.P.POLLUTION CONTROL BOARD**  
**Regional Office, KAKINADA**

**Annexure-I****Item No.01:-****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No. 40 of 2023 (SZ)****IN THE MATTER OF:**Mulagada Thrivikrama Rao,  
Hyderabad.**Versus**

...Applicant(s)

State of Andhra Pradesh,  
Through the Chief Secretary,  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 26.04.2023.****CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s):           None.

For Respondent(s):       Mrs. Madhuri Donti Reddy for R1 to R6.

**ORDER**

1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 expired in the month of January 2023, they have been continuing the mining which is illegal.
2. Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8 is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal.
3. Let notice be issued to all the respondents through the Tribunal as well as privately.
4. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents Nos.1 to 6.
5. Post the matter on 23.05.2023.

**Sd/-**

**Smt. Justice Pushpa Sathyanarayana, JM**

**Sd/-**

**Dr. Satyagopal Korlapati, EM**

**O. A. No.40/2023 (SZ)  
26<sup>th</sup> April, 2023. Mn.**

## Annexure-II

ENVIRONMENTAL  
CLEARANCE

**Government of India**  
**Ministry of Environment, Forest and Climate Change**  
**(Issued by the State Environment Impact Assessment**  
**Authority(SEIAA), Andhra Pradesh)**

To,

The MineOwner

SMT N JEEVENDRA-LESSEE

D.No.-2-80, School Veedhi, Near Kalyanamandapam, Nethaluru, Chagallu  
Village/Mandal, West Godavari District, Andhra Pradesh-534342 -534342

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/227184/2021 dated 20 Nov 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001AP132318
2. File No.	AP EG MIN 9 2021 3460
3. Project Type	New
4. Category	B2
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Smt N Jeevendra-Lessee
7. Name of Company/Organization	SMT N JEEVENDRA-LESSEE
8. Location of Project	Andhra Pradesh
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 26/01/2022

(e-signed)  
**DR. P.V.CHALAPATHI RAO**  
 Member Secretary  
 SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)*



 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b></p> <p>D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.</p>
---	--

REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67**

**Sub: SEIAA, A.P. – 0.785 Ha. Road Metal of Smt. N Jeevendra at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227184/2021), seeking Environmental Clearance for the proposed mine of **0.785 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Smt. N Jeevendra**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.70 Km from the mine lease area. It was noted that the capital investment of the project is Rs.40.0 Lakhs and capacity of the project is as follows:

**Mining of Road Metal– 20,160 m<sup>3</sup>/Annum in 0.785 Ha.**

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°13'34.63502"N	81°45'09.18142"E
2.	17°13'30.72658"N	81°45'07.17010"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E

ii. It is an open cast semi-mechanized mine. Life of Mine is 11 Years. The total mine lease area is **0.785 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **14.12.2021 to 16.12.2021**. The project proposal is for mining Road Metal in an area of **0.785 Ha** with a proposed production quantity of **Road Metal– 20,160**

**m<sup>3</sup>/Annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Environmental Clearance for Road Metal– 20,160 m<sup>3</sup>/Annu. The life of mine is 11 years.** The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.01.2022 & 06.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

#### **Part A. Special Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act, 1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
  - e. Critically polluted areas as notified by CPCB  
and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

#### **Part B. Specific Conditions:**

##### **1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
  - o Proper and regular maintenance of vehicles and other equipment.
  - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - o The workers employed shall be provided with protection equipment and earmuffs etc.
  - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 4.50 KLD. Out of that 1.80 KLD is used for Water sprinkling on haul Roads; 1.70 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

### Part C. General Conditions:

- i. **This order is valid a period of 11.0 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. “Consent for Establishment” & “Consent for Operation” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.4.88 Lakhs and Recurring cost Rs.4.98 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.’
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

<b>MEMBER SECRETARY, SEIAA, A.P.</b>	<b>MEMBER, SEIAA, A.P.</b>	<b>CHAIRMAN, SEIAA, A.P.</b>
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**To**

Smt. N Jeevendra, Lessee,  
D.No. 2-80, School Veedhi,  
Near Kalyanamandapam,  
Neethaluru, Chagallu (V&M),  
West Godavari District-534342,  
Andhra Pradesh,  
Ph.No. 9440730376

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

**Signature Not Verified**

Digitally signed by DR.  
P.V.CHALAPATHI RAO  
Member Secretary

Date: 1/26/2022 12:05:22 PM

## Annexure-III



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

*D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.*

*Ph : 0891-2719380*

**RED CATEGORY**

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.6600/APPCB/ZO-VSP/KKD/CFE/2022**

**Date: 15.02.2022**

**Sub:** APPCB – ZO – VSP – CONSENT FOR ESTABLISHMENT (CFE) – **0.785 Ha. Road Metal mine of Smt. N. Jeevendra at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District** – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1) E.C Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67, Dt.26.01.2022.  
2) CFE application received at Regional Office, Kakinada on 31.01.2022 through OCMMS.  
3) R.O's inspection report received at ZO, Visakhapatnam on 07.02.2022.  
4) CFE committee meeting held on 11.02.2022 at APPCB, ZO, Visakhapatnam.

\* \* \*

1. **Smt. N. Jeevendra** submitted an application to the Board vide ref. 2<sup>nd</sup> cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.40.0 Lakhs. (Rupees forty lakhs only).

S. No.	Name of the Products	Capacity
1.	<b>Mining of Road Metal over an extent of 0.785 Ha.,</b>	<b>20,160 m<sup>3</sup>/annum</b>

2. As per the application and Environmental Clearance (EC) Order, the above mining activity is to be carried out at **Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District** at the following geo co-ordinates in an area of **0.785Ha.**

S. No	Latitude	Longitude
1.	17°13'34.63502"N	81°45'09.18142"E
2.	17°13'30.72658"N	81°45'07.17010"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E

3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 05.02.2022 and found that the mine is surrounded by **East:** Hillock; **West:** Hillock followed by puntha road; **North:** Hillock & **South:** Hillock followed by road. Nagampalli Village existing is at a distance of about 700m from the mine area.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CFE Committee, hereby issue CONSENT

FOR ESTABLISHMENT to the mine, under Section 25 of Water (*Prevention and Control of Pollution*) Act, 1974 and under Section 21 of Air (*Prevention and Control of Pollution*) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (1) only.

5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

**Rajendra**  
**Reddy Thuraka**  
 Digitally signed by  
 Rajendra Reddy Thuraka  
 Date: 2022.02.15  
 17:32:56 +05'30'  
**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**Encl:** Schedules "A & B".

**To**  
**Smt. N. Jeevendra,**  
**Sy.No.241, Nagampalli Village,**  
**Seethanagaram Mandal,**  
**East Godavari District.**

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE - B**

**SPECIAL CONDITIONS:**

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

**WATER:**

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Dust suppression	1.8 Kilo Liters/Day
2.	Green belt	1.7 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
	<b>Total</b>	<b>4.5 Kilo Liters/Day</b>

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Purpose	Quantity
1.	Domestic	0.5 Kilo Liters/Day
	<b>Total</b>	<b>0.5 Kilo Liters/Day</b>

S. No.	Wastewater generation	Mode of disposal
1.	Domestic: 0.5 Kilo Liters/Day	Septic tank.

**AIR:**

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

**Noise levels:** Day time (6 AM to 10 PM) - 75 dB (A),  
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 18.11.2009.

**GENERAL CONDITIONS:**

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated: **26.01.2022.**
17. The mining shall be carried out as per the approved mine plan.
18. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
19. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
20. The proponent shall utilize the top soil for green belt development.
21. The proponent shall control the Noise levels to acceptable limits (*CPCB standards*) during excavation in the mining area.
22. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area and develop greenbelt with tall growing trees. Greenbelt development shall be started along with the construction activity.
23. The avenue plantation with all plants of at least 1.5 m height for 1 km length of the approach road on either side of the road is to be developed and marinated entire greenbelt should be developed in the first itself.
24. The fugitive emissions from all sources shall be controlled regularly.
25. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
26. The proponent shall not operate the mine without obtaining CFO of the Board.
27. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
30. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**Rajendra**

**Reddy Thuraka**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Digitally signed by Rajendra  
Reddy Thuraka

Date: 2022.02.15 17:33:07  
+05'30'

**To**  
**Smt. N. Jeevendra,**  
**Sy.No: 241, Nagampalli Village,**  
**Seethanagaram Mandal,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

**D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.**

**Ph : 0891-2719380**

**RED CATEGORY  
CONSENT ORDER**

**Consent Order No: 6600/APPCB/ZO-VSP/KKD/CFO/2022**

**Date:16.03.2022**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**0.785 Ha., Road Metal mine of Smt. N. Jeevendra  
Sy.No: 241,  
Nagampalli Village, Seethanagaram Mandal,  
East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 Kilo Liters/Day	Septic tank

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
-	--	----

This consent order is valid for the following products along with quantities indicated only:

S. No.	Products	Quantity
1.	<b>Mining of Road Metal over an extent of 0.785 Ha.,</b>	<b>20,160 m<sup>3</sup>/annum</b>

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.01.2023.**

**Rajendra**

**Reddy Thuraka**

Digitally signed by  
Rajendra Reddy Thuraka  
Date: 2022.03.16 11:18:34  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
Smt. N. Jeevendra  
Sy.No: 241,  
Nagampalli Village, Seethanagaram Mandal,  
East Godavari District.**

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

### **SCHEDULE - A**

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 19.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 26.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

#### **WATER:**

7. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Quantity
1	Dust suppression	1.8 Kilo Liters/Day
2	Green belt	1.7 Kilo Liters/Day
3	Domestic	1.0 Kilo Liters/Day
	<b>Total</b>	<b>4.5 Kilo Liters/Day</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR:**

8. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

**GENERAL CONDITIONS:**

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
  - Retention/toe walls shall be provided and maintained at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Log Books for pollution control systems.
  - c. Solid waste generated and disposed.
  - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: **26.01.2022**.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**Rajendra**  
**Reddy Thuraka**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To**  
**Smt. N. Jeevendra**  
**Sy.No: 241,**  
**Nagampalli Village, Seethanagaram Mandal,**  
**East Godavari District.**

## Annexure-IV



ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE

Plot No. 2, IDA, RAMANAYYAPET, KAKINADA-533005

N. Asok Kumar,  
Environmental Engineer.

Ph: 0884-2374066  
E-mail:rokld-ec1@appcb.gov.in  
Website:appcb.ap.nic.in.

SC No. Comp/APP/RO-KKD/2023-2314

Date: 17-03-2023

- Sub:** APPCB - RO - Kakinada - Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mininig activity of Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District -Notice-Issued- Reg.
- Ref:** 1) CFO Order No. 6600/APP/RO-KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.  
2) Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mininig activity of Smt N.Jeevendra, Nagampalli (V), Seethanagaram (M), East Godavari District.

\*\*\*

**WHEREAS** you are operating the mine in the name and style of Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District for Mining of Road Metal of capacity 20,160 m<sup>3</sup>/annum over an extent of 0.785 Ha.

**WHEREAS** Board issued CFO to your mine vide reference 1<sup>st</sup> cited, duly stipulating certain conditions which was expired on 31.01.2023.

**WHEREAS** vide reference 2nd cited, the Board received complaint from by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District complaining that Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District causing huge dust and sound pollution due to blasting activity.

**WHEREAS**, the mine shall apply for renewal at least 120 days before the expiry of the consent for operation as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Hence you are hereby directed to Showcause as to why action should not be initiated against your mine for operating without valid CFO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Your Consent renewal application shall submit through online portal i.e, through apindustries.gov.in within 7days along with explanation for operating the mine without valid consents from the date of receipt of this notice, failing which action will be initiated against your mine under Section 33(A) of Water (Prevention and

Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

*Narashetola*  
ENVIRONMENTAL ENGINEER

To  
Smt N.Jeevendra,  
Sy.No: 241,  
Nagampalli (V),  
Seethanagaram (M),  
East Godavari District

Copy to Assistant Director, Mines & Geology Department, Rajamahendravaram, East Godavari District for taking necessary action.



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE**

Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

Environmental Engineer.

Ph: 0884 -2374066  
E-mail:rokkd-ee1@pcb.ap.gov.in  
Website:appcb.ap.nic.in.

**S.C.No.6600/PCB/RO-KKD/2023-269**

**Date: 17-05-2023.**

**SHOWCAUSE NOTICE**

Sub: APPCB – RO – KKD – Smt. N.Jeevendra, Sy.No. 241, Nagampalli (V), Seethanagaram (M), East Godavari District- Validity of the CTO order expired on 31.01.2023 – Show cause Notice - Issued – Reg.

- Ref: 1. CTO Order No. 6600/APPCB/20-VSP/KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.
2. Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M). East Godavari District against operations of Mining; activity of Smt. N.Jeevendra, Sy.No. 241, Nagampalli (V). Seethanagaram (M), East Godavari District.
3. S.C.No.Comp/APPCB/RO-KKD-2314, dated 17.03.2023.
4. O.A. No. 40 of 2023(SZ) filed by Sri Mulagada Thrivikram Rao, against Road metal and Building Stone Mines of Smt. Kasi Annapurna & Smt. N. Jeevendra at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District.

\*\*\*

**WHEREAS**, you are operating the mine in the name of Smt. N.Jeevendra at Sy.No. 241, Nagampalli (V). Seethanagaram (M), East Godavari District for Mining of Road Metal of capacity 20,160 m<sup>3</sup>/annum over an extent of 0,785 Ha.

**WHEREAS**, Board issued Consent to Operate (CTO) to the mining unit vide reference 1<sup>st</sup> cited, duly stipulating certain conditions which was expired on 31.01.2023.

**WHEREAS**, , the Board received complaint from by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V). Seethanagaram (M), East Godavari District complaining that Smt N.Jeevendra at Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District vide reference 2<sup>nd</sup> cited, causing huge dust and sound pollution due to blasting activity.

**WHEREAS**, the Board issued notice to the mining unit vide reference 3<sup>rd</sup> cited for operating without valid CTO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and informed to the unit to apply for CTO within 7 days along with explanation for operating the mine without valid consent. But, the mining unit not submitted reply for notice issued by the Board till now.

**WHEREAS**, Sri Mulagada Thrivikram Rao filed application in Hon'ble NGT (SZ), Chennai against Road metal and Building Stone Mines of Smt. Kasi Annapurna, Sy. No. 241 & Smt. N. Jeevendra, Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District regarding continuing the mining operations even after expiry of the consent granted by the APPCB.

**WHEREAS**, the Hon'ble NGT (SZ), Chennai, vide order dated 26.04.2023 in O.A. No.40 of 2023 directed the A.P Pollution Control Board to take appropriate action and stop quarrying forthwith.

**WHEREAS**, the Board officials inspected the mining unit on 16.05.2023 along with the AD Mines & Geology, Rajamahendravaram office officially and observed that the mining unit is not in operation at the time of operation and the mining unit not complied with the certain CTO conditions:

1. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw

material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
4. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.

**WHEREAS**, the Board received CTO application of the mining unit on 17.05.2023, but not submitted compliance report for the earlier conditions stipulated in CTO order, which is a required document to process the CTO application of the mining unit.

Hence, you are hereby directed to showcause as to why action should not be initiated against your mining unit for non compliance with the Board consent conditions and not obtaining valid CTO of the Board as required under as required under section 25/26 of the Water [Prevention and Control of Pollution] Act 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

You are also directed to submit the compliance report for the conditions stipulated in CTO order dated 16.03.2022 along with photographic evidence and an undertaking on Rs.100/- Non-judicial stamp paper stating that "the mining unit will not take up any operations in mine lease area till the mining unit obtain CTO of the Board" immediately for further processing of CTO application and also directed not to carry out any operations in the mine lease area till the mining unit obtain valid CTO of the Board, failing which action will be initiated against your mine under Section 33(A) of Water (Prevention and Control Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health Environment.

*Narundha Acholk*  
ENVIRONMENTAL ENGINEER

**To**  
**The Occupier,**  
**Smt. N.Jeevendra,**  
**Sy.No. 241,**  
**Nagampalli (V),**  
**Seethanagaram (M),**  
**East Godavari District.**

Copy to the Assistant Director, Mines & Geology Department, Rajamahendravaram for information and with a request not to issue permits to the mining unit without valid CTO of the Board.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**ZONAL OFFICE :: VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony,  
 Visakhapatnam - 530018.



**Lr No :6600/APPCB/ZO-VSP/KKD/CTO/2023**

**Dt:04.07.2023**

Sub:- APPCB – ZO – VSP – CTO (*renewal*) application - **0.785 Ha. Road Metal of Smt.N. Jeevendra, Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District** – Non-compliance of the CTO order conditions – **REJECTED** - Reg.

Ref:- 1. CTO (*renewal*) application through single desk portal dt.06.06.2023 at RO, Kakinada.  
 2. RO's inspection report received at ZO, Visakhapatnam on 27.06.2023.  
 3. CTO meeting held on 04.07.2023 at Zonal Office, Visakhapatnam.

\*\* \*\* \*

**Smt. N. Jeevendra** submitted the CTO renewal application vide reference 1<sup>st</sup> cited. The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited.

The CTO (*renewal*) application of the industry and verification report of the EE, RO, Kakinada were placed before the CTO meeting held on 04.07.2023.

The following non - compliances of CTO order conditions is observed:

1. The mining unit has not provided the following measures to control erosion of dumps:
  - Retention/ toe walls at the foot of the dumps.
  - Worked out slopes stabilized by planting appropriate shrub/grass species on the slopes.
2. The mining unit has not constructed retention wall around the dump and also not constructed garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
3. The mining unit has not provided Garland drain and siltation ponds of adequate size for working pit to arrest flow of silt and sediment.
4. All the waste material was not accommodated within the Mining Lease Area.
5. All mining products and rejects, irrespective of size and quality have not hauled within the mine lease area.
6. The mining unit has not planted suitable tree species on either side of the haul roads.
7. The mining has not developed greenbelt at possible areas around the boundary.
8. The mining unit has not submitted compliance report on CTO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

The Board after careful examination of the Consent to Operate application, inspection report of the EE, RO, Kakinada hereby **REJECT** the CTO application of the mine for the above reasons.

It is informed that operation of the mine without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (*Prevention and Control of Pollution*) Act, 1974 and under section 37 of the Air (*Prevention and Control of Pollution*) Act, 1981.

**SUBBA RAO  
AYYAGARI**

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**JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)**

**To  
0.785 Ha. Road Metal of Smt. N. Jeevendra,  
Sy.No: 241,  
Nagampalli Village, Seethanagaram Mandal,  
East Godavari District.**

- Copy to the EE, RO, Kakinada for information.

## Annexure-VII

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), Andhra Pradesh)

To,

The MineOwner

SMT KASI ANNAPURNA-LESSEE

D.No.-5-68, Danavaipet, Chagallu Village/Mandal, West Godavari District,  
Andhra Pradesh -534342

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/AP/MIN/227134/2021 dated 20 Nov 2021. The particulars of the environmental  
clearance granted to the project are as below.

- |   |                           |
|---|---------------------------|
| 1. EC Identification No.                      | EC22B001AP110674          |
| 2. File No.                                   | AP EG MIN 9 2021 3459     |
| 3. Project Type                               | New                       |
| 4. Category                                   | B2                        |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals   |
| 6. Name of Project                            | Smt Kasi Annapurna-Lessee |
| 7. Name of Company/Organization               | SMT KASI ANNAPURNA-LESSEE |
| 8. Location of Project                        | Andhra Pradesh            |
| 9. TOR Date                                   | N/A                       |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 26/01/2022

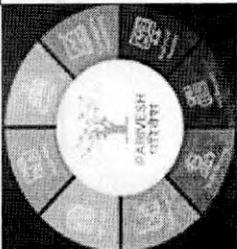
(e-signed)  
DR. P.V.CHALAPATHI RAO  
Member Secretary  
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



	<b>State Level Environment Impact Assessment Authority (SEIAA)</b>
	<b>Andhra Pradesh</b> <b>Ministry of Environment, Forests &amp; Climate Change</b> <b>Government of India</b>

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66**

**Sub: SEIAA, A.P. – 1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.**

- I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227134/2021), seeking Environmental Clearance for the proposed mine of **1.2145 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Smt. Kasi Annapurna**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.72 Km from the mine lease area. It was noted that the capital investment of the project is Rs.48.0 Lakhs and capacity of the project is as follows:

**Mining of Road Metal & Building Stone – 23,940 m<sup>3</sup>/Annum in 1.2145 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

Sl.No	Latitude	Longitude
1.	17°13'30.09520"N	81°45'12.27939"E
2.	17°13'27.88439"N	81°45'11.70901"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E
5.	17°13'32.67029"N	81°45'11.88349"E
6.	17°13'30.33250"N	81°45'11.28342"E

- ii. It is an open cast semi-mechanized mine. Life of Mine is 9.56 Years. The total mine lease area is **1.2145 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the

application, in its meeting held on **14.12.2021 to 16.12.2021**. The project proposal is for mining Road Metal & Building stone in an area of **1.2145 Ha** with a proposed production quantity of **Road Metal & Building Stone – 23,940 m<sup>3</sup>/Annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance for **Road Metal & Building Stone – 23,940 m<sup>3</sup>/Annum**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.01.2022 & 06.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following Acts & Rules:
  - a. Forest Act 1980,
  - b. Wild life (Protection) Act, 1972;
  - c. CRZ Notification, 2011;
  - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
  - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
  - o Proper and regular maintenance of vehicles and other equipment.
  - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - o The workers employed shall be provided with protection equipment and earmuffs etc.
  - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.4 KLD. Out of that 2.4 KLD is used for Dust suppression on haul roads; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

### 3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

### Part C. General Conditions:

- i. **This order is valid a period of 9.56 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.4.88 Lakhs and Recurring cost Rs.4.98 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

<b>MEMBER SECRETARY, SEIAA, A.P.</b>	<b>MEMBER, SEIAA, A.P.</b>	<b>CHAIRMAN, SEIAA, A.P.</b>
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**To**

Sri M. Kasi Annapurna, Lessee,  
D.No. 5-68, Danavaipet, Chagallu (V&M),  
West Godavari District,  
Andhra Pradesh,  
Ph.No. +91 9963547535

**Copy to:**

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Signature Not Verified

Digitally signed by DR.  
P.V.CHALAPATHY RAO  
Member Secretary

Date: 1/26/2022 12:00:27 PM

## Annexure-VIII



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

*D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.*

*Ph : 0891-2719380*

**RED CATEGORY**

**CONSENT ORDER FOR ESTABLISHMENT**

**Order No.6598/APPCB/ZO-VSP/KKD/CFE/2022**

**Date: 15.02.2022**

**Sub:** APPCB – ZO – VSP – CONSENT FOR ESTABLISHMENT (CFE) – **1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna, Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District** – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

**Ref:** 1) E.C Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66, Dt.26.01.2022.  
2) CFE application received at Regional Office, Kakinada on 01.02.2022 through OCMMS.  
3) R.O's inspection report received at ZO, Visakhapatnam on 07.02.2022.  
4) CFE committee meeting held on 11.02.2022 at APPCB, ZO, Visakhapatnam.

\* \* \*

1. **Smt. Kasi Annapurna** submitted an application to the Board vide ref. 2<sup>nd</sup> cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.48.0 Lakhs. (*Rupees forty eight lakhs only*).

S. No.	Name of the Products	Capacity
1.	<b>Mining of Road Metal &amp; Building stone over an extent of 1.2145 Ha</b>	<b>23,940 m<sup>3</sup>/annum</b>

2. As per the application and Environmental Clearance (EC) Order, the above mining activity is to be carried out at **Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District** at the following geo co-ordinates in an area of **1.2145 Ha**.

S. No	Latitude	Longitude
1.	17°13'30.09520"N	81°45'12.27939"E
2.	17°13'27.88439"N	81°45'11.70901"E
3.	17°13'29.69990"N	81°45'08.80978"E
4.	17°13'33.49978"N	81°45'10.74180"E
5.	17°13'32.67029"N	81°45'11.88349"E
6.	17°13'30.33250"N	81°45'11.28342"E

3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 05.02.2022 and found that the mine is surrounded by **East:** Hillock; **West:** Hillock followed by Puntha Road; **North:** Hillock & **South:** Hillock followed by Puntha Road. Nagampalli Village existing is at a distance of about 720m from the mine area.

4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CFE Committee, hereby issue CONSENT FOR ESTABLISHMENT to the mine, under Section 25 of Water (*Prevention and Control of Pollution*) Act, 1974 and under Section 21 of Air (*Prevention and Control of Pollution*) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (1) only.
5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

**Rajendra**

**Reddy Thuraka**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Digitally signed by  
Rajendra Reddy Thuraka  
Date: 2022.02.15 17:32:05  
+05'30'

**Encl:** Schedules "A & B".

**To**  
**Smt. Kasi Annapurna,**  
**Sy.No.241,**  
**Nagampalli Village, Seethanagaram Mandal,**  
**East Godavari District.**

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada for information and necessary action.

**SCHEDULE - A**

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

**SCHEDULE - B****SPECIAL CONDITIONS:**

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

**WATER:**

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

S. No.	Purpose	Quantity
1.	Dust suppression	2.4 Kilo Liters/Day
2.	Green belt	2.0 Kilo Liters/Day
3.	Domestic	1.0 Kilo Liters/Day
<b>Total</b>		<b>5.4 Kilo Liters/Day</b>

7. The maximum waste water generation (KLD) shall not exceed the following:

S. No.	Purpose	Quantity
1.	Domestic	0.5 Kilo Liters/Day
<b>Total</b>		<b>0.5 Kilo Liters/Day</b>

S. No.	Wastewater generation	Mode of disposal
1.	Domestic: 0.5 Kilo Liters/Day	Septic tank.

**AIR:**

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity – SO<sub>2</sub> – 80 µg/m<sup>3</sup>, NO<sub>x</sub> – 80 µg/m<sup>3</sup>, PM<sub>2.5</sub> – 60 µg/m<sup>3</sup>, PM<sub>10</sub> – 100µg/m<sup>3</sup>,

**Noise levels:** Day time (6 AM to 10 PM) - 75 dB (A),  
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 18.11.2009.

**GENERAL CONDITIONS:**

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated: **26.01.2022.**
17. The mining shall be carried out as per the approved mine plan.
18. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
19. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
20. The proponent shall utilize the top soil for green belt development.
21. The proponent shall control the Noise levels to acceptable limits (*CPCB standards*) during excavation in the mining area.
22. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area and develop greenbelt with tall growing trees. Greenbelt development shall be started along with the construction activity.
23. The avenue plantation with all plants of at least 1.5 m height for 1 km length of the approach road on either side of the road is to be developed and marinated entire greenbelt should be developed in the first itself.
24. The fugitive emissions from all sources shall be controlled regularly.
25. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
26. The proponent shall not operate the mine without obtaining CFO of the Board.
27. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
30. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

**Rajendra**

**Reddy Thuraka**

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Digitally signed by Rajendra  
Reddy Thuraka

Date: 2022.02.15 17:32:17  
+05'30'

To  
**Smt. Kasi Annapurna,**  
**Sy.No: 241,**  
**Nagampalli Village, Seethanagaram Mandal,**  
**East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM**

**D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.**

**Ph : 0891-2719380**

**RED CATEGORY  
CONSENT ORDER**

**Consent Order No: 6598/APPCB/ZO-VSP/KKD/CFO/2022**

**Date:16.03.2022**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna,  
Sy.No.241,  
Nagampalli Village, Seethanagaram Mandal,  
East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Outlets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Domestic	0.5 Kilo Liters/Day	Septic tank

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m <sup>3</sup> /hr)
-	--	----

This consent order is valid for the following products along with quantities indicated only:

S. No.	Products	Quantity
1.	<b>Mining of Road Metal &amp; Building stone over an extent of 1.2145 Ha</b>	<b>23,940 m<sup>3</sup>/Annum</b>

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.01.2023.**

**Rajendra**

**Reddy Thuraka**

Digitally signed by  
Rajendra Reddy Thuraka  
Date: 2022.03.16 11:21:26  
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**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
Smt. Kasi Annapurna,  
Sy.No.241,  
Nagampalli Village, Seethanagaram Mandal,  
East Godavari District.**

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

### **SCHEDULE - A**

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

### **SCHEDULE - B**

#### **SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 19.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 26.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

#### **WATER:**

7. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Quantity
1	Dust suppression	2.4 Kilo Liters/Day
2	Green belt	2.0 Kilo Liters/Day
3	Domestic	1.0 Kilo Liters/Day
	<b>Total</b>	<b>5.4 Kilo Liters/Day</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

**AIR:**

8. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

**GENERAL CONDITIONS:**

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
  - Retention/toe walls shall be provided and maintained at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details
  - b. Log Books for pollution control systems.
  - c. Solid waste generated and disposed.
  - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: **26.01.2022**.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01<sup>st</sup> January and 01<sup>st</sup> July of every year at Regional Office and Zonal Office.

**Rajendra  
Reddy Thuraka** Digitally signed by  
Rajendra Reddy Thuraka  
Date: 2022.03.16 11:21:37  
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER**

**To  
Smt. Kasi Annapurna,  
Sy.No.241,  
Nagampalli Village, Seethanagaram Mandal,  
East Godavari District.**

## Annexure-IX



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE**

Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

N. ASOK KUMAR,  
Environmental Engineer.

Ph: 0884-2374066  
E-mail:rokddce1@ap PCB.gov.in  
Website:ap PCB.ap.nic.in.

SC.No.Comp/APPCB/RO-KKD/2023- 2315

Date: 12-03-2023

**Sub:** APPCB – RO - Kakinada – Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District –Notice-Issued- Reg.

**Ref:** 1) CFO Order No. 6598/APPCB/ZO-VSP/KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.  
2) Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District.

\* \* \*

**WHEREAS** you are operating the mine in the name and style of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District for Mining of Road Metal & Building stone of capacity 23,940 m<sup>3</sup>/annum over an extent of 1.2145 Ha.

**WHEREAS** Board issued CFO to your mine vide reference 1<sup>st</sup> cited, duly stipulating certain conditions which was expired on 31.01.2023.

**WHEREAS** vide reference 2nd cited, the Board received complaint from by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District complaining that Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District causing huge dust and sound pollution due to blasting activity.

**WHEREAS**, the mine shall apply for renewal at least 120 days before the expiry of the consent for operation as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Hence you are hereby directed to Showcause as to why action should not be initiated against your mine for operating without valid CFO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Your Consent renewal application shall submit through online portal i.e, through apindustries.gov.in within 7days along with explanation for operating the mine without valid consents from the date of receipt of this notice, failing which action

will be initiated against your mine under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

*Narinder Singh*  
ENVIRONMENTAL ENGINEER

To  
Smt Kasi Annapurna,  
Sy.No: 241,  
Nagampalli (V),  
Seethanagaram (M),  
East Godavari District

Copy to Assistant Director, Mines & Geology Department, Rajamahendravaram, East Godavari District for taking necessary action.



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE**

Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

Environmental Engineer.

Ph: 0884 -2374066  
E-mail:rokkd-ee1@pcb.ap.gov.in  
Website:appcb.ap.nic.in.

**S.C No.6600/PCB/RO-KKD/2023- 265**

**Date: 17-05-2023.**

**SHOWCAUSE NOTICE**

- Sub: APPCB – RO – KKD – Smt. Kasi Annapurna, Sy.No. 241, Nagampalli (V), Seethanagaram (M), East Godavari District - Validity of the CTO order expired on 31.01.2023 – Show cause Notice - Issued – Reg.
- Ref: 1. CFO Order No. 6598/APPCB/ZO-VSP/KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.
2. Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu). Nagampalli (V). Seethanagaram (M). East Godavari District against operations of Mining; activity of Smt. Kasi Annapurna at Sy.No. 241, Nagampalli (V). Seethanagaram (M), East Godavari District.
3. S.C.No.Comp/APPCB/RO-KKD-2315, dated 17.03.2023.
4. O.A. No. 40 of 2023(SZ) filed by Sri Mulagada Thrivikram Rao, against Road metal and Building Stone Mines of Smt. Kasi Annapurna & Smt. N. Jeevendra at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District.

\* \* \*

**WHEREAS**, you are operating the mine in the name of Smt. Kasi Annapurna at Sy.No. 241, Nagampalli (V). Seethanagaram (M), East Godavari District for Mining of Road Metal of capacity 23,940 m<sup>3</sup>/annum over an extent of 1.2145 Ha.

**WHEREAS**, Board issued Consent to Operate (CTO) to the mining unit vide reference 1<sup>st</sup> cited, duly stipulating certain conditions which was expired on 31.01.2023.

**WHEREAS**, , the Board received complaint from by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V). Seethanagaram (M), East Godavari District complaining that Smt Kasi Annapurna at Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District vide reference 2<sup>nd</sup> cited, causing huge dust and sound pollution due to blasting activity.

**WHEREAS**, the Board issued notice to the mining unit vide reference 3<sup>rd</sup> cited for operating without valid CTO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981 and informed to the unit to apply for CTO within 7 days along with explanation for operating the mine without valid consent. But, the mining unit not submitted reply for notice issued by the Board till now.

**WHEREAS**, Sri Mulagada Thrivikram Rao filed application in Hon'ble NGT (SZ), Chennai against Road metal and Building Stone Mines of Smt. Kasi Annapurna & Smt. N. Jeevendra, Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District regarding continuing the mining operations even after expiry of the consent granted by the APPCB.

**WHEREAS**, the Hon'ble NGT (SZ), Chennai, vide order dated 26.04.2023 in O.A. No.40 of 2023 directed the A.P Pollution Control Board to take appropriate action and stop quarrying forthwith.

**WHEREAS**, the Board officials inspected the mining unit on 16.05.2023 along with the AD Mines & Geology, Rajamahendravaram office officially and observed that the mining unit is not in operation at the time of operation and the mining unit not complied with the certain CTO conditions:

1. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw

material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
4. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.

**WHEREAS**, the Board received CTO application of the mining unit on 17.05.2023, but not submitted compliance report for the earlier conditions stipulated in CTO order, which is a required document to process the CTO application of the mining unit.

Hence, you are hereby directed to showcase as to why action should not be initiated against your mining unit for non compliance with the Board consent conditions and not obtaining valid CTO of the Board as required under as required under section 25/26 of the Water [Prevention and Control of Pollution] Act 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

You are also directed to submit the compliance report for the conditions stipulated in CTO order dated 16.03.2022 along with photographic evidence and an undertaking on Rs.100/- Non-judicial stamp paper stating that "the mining unit will not take up any operations in mine lease area till the mining unit obtain CTO of the Board" immediately for further processing of CTO application and also directed not to carry out any operations in the mine lease area till the mining unit obtain valid CTO of the Board, failing which action will be initiated against your mine under Section 33(A) of Water (Prevention and Control Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health Environment.

*Naraidu Arora*  
ENVIRONMENTAL ENGINEER

**To**  
**The Occupier,**  
**Smt. Kasi Annapurna,**  
**Sy.No. 241,**  
**Nagampalli (V),**  
**Seethanagaram (M),**  
**East Godavari District.**

Copy to the Assistant Director, Mines & Geology Department, Rajamahendravaram for information and with a request not to issue permits to the mining unit without valid CTO of the Board.

## Annexure-XI



ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL OFFICE :: VISAKHAPATNAM  
39-33-20/4/1, Madhavadhara Vuda Colony,  
Visakhapatnam - 530018.



**Lr No : 6598/APPCB/ZO-VSP/KKD/CTO/2023**

**06/07/2023**

Sub: APPCB – ZO – VSP – CTO (*renewal*) application - **1.2145., mine of Smt. Kasi Annapurna, Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District** – Non-compliance of the CTO order conditions – **REJECTED** - Reg.

Ref:- 1. CTO (*renewal*) application through single desk portal dt.02.06.2023 & 12.06.2023 at RO, Kakinada.  
2. RO's inspection report received at ZO, Visakhapatnam on 27.06.2023.  
3. CTO meeting held on 04.07.2023 at Zonal Office, Visakhapatnam.

\* \* \* \* \*

**Smt. Kasi Annapurna** submitted the CTO renewal application vide reference 1<sup>st</sup> cited. The Environmental Engineer, Regional Office, Kakinada submitted the verification report vide ref. 2<sup>nd</sup> cited.

The CTO (*renewal*) application of the industry and verification report of the EE, RO, Kakinada were placed before the CTO meeting held on 04.07.2023.

The following non - compliance's of CTO order conditions is observed:

1. The mining unit has not provided the following measures to control erosion of dumps:
  - Retention/ toe walls at the foot of the dumps.
  - Worked out slopes stabilized by planting appropriate shrub/grass species on the slopes.
2. The mining unit has not constructed retention wall around the dump and also not constructed garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
3. The mining unit has not provided Garland drain and siltation ponds of adequate size for working pit to arrest flow of silt and sediment.
4. All the waste material was not accommodated within the Mining Lease Area.
5. All mining products and rejects, irrespective of size and quality have not hauled within the mine lease area.
6. The mining unit has not planted suitable tree species on either side of the haul roads.
7. The mining has not developed greenbelt at possible areas around the boundary.
8. The mining unit has not submitted compliance report on CTO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

The Board after careful examination of the Consent to Operate application, inspection report of the EE, RO, Kakinada hereby **REJECT** the CTO application of the mine for the above reasons.

It is informed that operation of the mine without having valid consents of the Board is violation of Section 25/26 of Water Act and Section 21/22 of Air Act which is punishable under section 44 of the Water (*Prevention and Control of Pollution*) Act, 1974 and under section 37 of the Air (*Prevention and Control of Pollution*) Act, 1981 and is liable for imposition of Environmental Compensation.

**AYYAGARI SUBBA RAO, JCEE(ASR)-FAC-ZO-VSP, O/o JOINT  
CHIEF ENVIRONMENTAL ENGINEER7 -APPCB**

**To**  
**1.2145., mine of Smt. Kasi Annapurna,**  
**Sy.No.241,**  
**Nagampalli Village, Seethanagaram Mandal,**  
**East Godavari District.**

- Copy to the EE, RO, Kakinada for information.